



2026:AHC:56430

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 1892 of 2026

Udham Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rajesh Kumar Singh
Counsel for Opposite Party(s)	:	G.A., Viveka Nand Rai

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. None appeared on behalf of the informant even in the revised call.
2. Supplementary affidavit filed on behalf of the applicant is taken on record.
3. Heard Sri Rajesh Kumar Singh, learned counsel for the applicant and Sri Rajiv Dhar Dwivedi, learned AGA for the State.
4. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.05 of 2025, under Sections 326(g) BNS, Police Station Nibohara, District Agra, during pendency of the trial.
5. Learned counsel for the applicant submits, however, as per allegation applicant burnt the shop of the informant but there is no evidence which can suggest that applicant burnt the shop and it appears due to previous enmity he has been made accused in the present matter.
6. He next argued, actually, shop of the informant damaged due to fire as a result of accident but as he was having inimical term with the applicant, therefore he lodged FIR of the present case against the applicant.
7. He next submits, applicant is having criminal history of one another case but that case relates to minor offence and in the present matter, applicant is in jail since 31.01.2025 i.e. for last more than a year.
8. Per contra, learned AGA opposed the prayer for bail but could not

dispute the arguments on fact advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. However, as per allegation, applicant burnt the shop of the informant but prima facie, it could not be reflected that anyone could see the real incident.

11. Further, however, apart from the present case applicant is having criminal history of one another case but that case relates to minor offence.

12. Further, in the present matter, applicant is in jail for last more a year.

13. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

15. Let the applicant -**Udham Singh** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

17. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 17, 2026
S.A.